

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification**  
**No. 5/2016-Customs**

New Delhi, the 19<sup>th</sup> January, 2016

G.S.R. (E). In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962(52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 21/2012- Customs, dated the 17<sup>th</sup> March, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.194(E), dated the 17<sup>th</sup> March, 2012, namely:

In the said notification, in the Table, for serial number 95 and the entries relating thereto, the following serial numbers and the entries shall be respectively, substituted, namely:-

S.No.	Chapter or heading or sub-heading or tariff item	Description of goods	Standard rate
" 95	9018 32 30, 9018 50 20, 9018 90 21, 9018 90 24, 9018 90 43, 9018 90 95, 9018 90 96, 9018 90 97, 9018 90 98, 9019 10 20, 9022 90 10 or 9022 90 30	Goods required for medical, surgical, dental or veterinary use	Nil" .

[F.No.354/133/2015-TRU]

(K. Kalimuthu)

Under Secretary to the Government of India

Note: The principal notification No. 21/2012-Customs, dated the 17<sup>th</sup> March, 2012 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 194(E)), dated the 17<sup>th</sup> March, 2012 and last amended by notification No. 11/2015-Customs, dated the 1<sup>st</sup> March, 2015 *vide* number G.S.R. 133(E), dated the 1<sup>st</sup> March, 2015.